Reference Speech dated 12th April, 2014 by Hon'ble Mr. Justice Amitava Roy, Chief Justice, Rajasthan High Court on the eve of retirement of Hon'ble Mr. Justice Narendra Kumar Jain, Judge, Rajasthan High Court.

- Hon'ble Judges of the High Court
- Shri N.M.Lodha, Advocate General, State of Rajasthan.
- Shri Inder Raj Saini, Member, Bar Council of Rajasthan.
- Shri Manoj Sharma
 President, Rajasthan High Court Bar
 Association, Jaipur.
- Shri Gopesh Kumbhaj President, The Bar Association, Jaipur.
- 6. Learned Members of the Bar.
- 7. Members of Judicial Services & officers of the Registry.
- 8. Mrs. Jain and other dignified family members.
- 9. Ladies & Gentlemen.

Today's reference is to bid farewell to Hon'ble Mr. Justice Narendra Kumar Jain, who is retiring after rendering more than 21 years of noteworthy and commendable services to the Rajasthan Judiciary.

Justice Jain was born on 15.4.1952. After obtaining the degrees of BA, LL.B. and Sahiyta Ratna, he entered the legal profession in 1974. He practiced mainly on the Civil, Criminal and Revenue side in the District Court, Revenue Board, Ajmer and the High Court at Jaipur Bench, Jaipur. Besides his legal erudition, he was an extremely popular member of the Bar and was elected as

President of the District Bar Association, Tonk in 1986. He remained Public Prosecutor and Government Advocate from 1989-1992. During his professional career, he displayed great skill and intellectual acquity:

His lucrative practice notwithstanding, motivated by the urge to be a part of the institutional justice mechanism, he did forsake his professional returns and participated in the process for direct recruitment to the Rajasthan Higher Judicial Service where he topped the merit list. Thus, started his judicial journey in September, 1992 as Additional District and Sessions Judge, whereafter he was promoted to the DJ Cadre. The High Court in due course recognized his remarkable qualities of head and heart, which is reflected from the coveted postings offered to him as Special Judge, NDPS Act, Kota, Anti Corruption Court, Udaipur, Labour & Industrial Judge, Bharatpur, Family Court, Kota, Joint Legal Remembrancer, Jaipur, District & Sessions Judge, Jaisalmer, Sawaimadhopur, Sikar and Udaipur. In the performance of his duties, he exhibited noteworthy zeal, dedication, devotion, commitment, enthusiasm and pragmatism. As it is said, "Right accrue automatically to him who duly performs his duty." and His Lordship, richly deserving, was elevated as Judge of the Rajasthan High Court on 28.4.2011.

Justice Jain apart from being a dignified and outstanding Judge is a multifaceted & versatile personality with varied commitments to the cause of justice. He is singularly kind and courteous to all. He is an excellent orator, informed with

admirable clarity and precision. He is of amiable temperament with a subtle sense of humour. His smiling visage, though at times a little unfathomable to discern his inner feelings. I did never find him however, loose his cool - a great quality. He seemed always equanimous and contented. He personifies simplicity, generosity, punctuality, wisdom and commitment. Soft spoken, yet firm on principles, he is possessed of qualities to hear with patience; to answer with wisdom & soberness; to consider with diligence & industry; and to decide impartially and with humility. In his Court, there has never been any hustling or unpleasantness, rather even the losing side departed with a feeling of satisfaction. His orders are well equipped with reasoning and detailed consideration of each and every aspect of the lis decided. His attitude towards the junior members of the Bar has been excellent and he used to encourage and guide them. Personalities did not count in his Court. He never allowed any indiscipline and maintained high decorum and traditions in Court. He has several landmark judgments to his credit and has set high standard of judicial ethics. His judgments in all branches of law are simple, lucid, decisive and clear. His approach, as the judgments do reveal, are well researched and consummate. Because of his great virtues & humility, he, as a great human being, commanded the respect of the Bench and Bar. I am reminded of a profound statement of John Ruskin, a writer, social thinker and philanthropist,

"I believe that the first test of a great man is his humility. I do not mean by humility, doubt of his power. But really great men have a curious feeling that the greatness is not of them, but through them. And they see something divine in every other man and are endlessly and incredibly merciful."

Justice Jain epitomized this virtue and constantly endeavoured to satisfy the expectations of both the Bench and the Bar. He inculcated a sense of commitment to work and discipline amongst his colleagues, judicial officers and other staff members. His disposal has been consistently encouraging.

Not only Justice Jain has made a mark on the judicial side, he has also made pioneering contributions in administrative matters. He has always been willing and ready to take responsibilities beyond judicial work for the growth and promotion of judiciary. He is a gifted personality, full of courage, confidence, conviction, clarity and compassion. He has displayed a remarkable caliber and firmness with a view to do complete and real justice. He has shown deep concern for providing speedy and qualitative justice for the poor, needy and downtrodden and weaker sections of the society.

The contribution of Justice Jain on judicial side as well as in administrative matters is commendable and praiseworthy. For the noteworthy, excellent and meritorious services rendered by him in the field of law upholding high traditions, this institution shall always remain thankful and indebted to him.

No doubt Justice Jain is demitting his office, but he shall always remain in our hearts and continue to inspire us in our march ahead. His brilliant career will continue to shine and inspire the legal fraternity. I am confident that in future also, he would dedicate himself with the same commitment and spirit so as to serve the cause of justice & humanity.

I conclude by quoting Richard Bach, an American writer:-

"Don't be dismayed at good-byes. A farewell is necessary before you can meet again. And meeting again, after moments or lifetimes, is certain for those who are friends."

I, on behalf of the Judges of the Rajasthan High Court and and on my own behalf, wish him and Madam Jain all the best for future. May the Almighty bless them and members of their family with a very happy, healthy, peaceful and prosperous life.